

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.66/04

Thursday this the 29th day of January, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

V.Bhaskaran  
Superintendent of Central Excise  
Office of the Commissioner of Central Excise & Customs  
Central Revenue Buildings  
Mananchira  
Calicut.

Applicant

(By advocate Mr.C.S.G.Nair)

Versus

1. Union of India  
Represented by Secretary  
Department of Revenue, North Block,  
New Delhi.
2. The Commissioner of Central Excise & Customs  
Central Revenue Buildings  
I.S.Press Road, Cochin.
3. The Commissioner of Central Excise & Customs  
Central Revenue Buildings, Mananchira  
Calicut.

Respondents.

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 29th January, 2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that his claim for stepping up of pay on par with his junior is remaining not responded to. Therefore, he has sought the following reliefs:

- (i) To declare that the applicant is entitled to step up his pay on par with his juniors Shri Gokuldas Thachan/M.T.Jayarajan.
- (ii) To direct the respondents to step up the pay of the applicant on par with his junior Shri Gokuldas Thachan/M.T.Jayarajan and grant all consequential benefits within a stipulated period.

2. When the application came up for hearing, Mr.C.Rajendran, SCGSC, took notice on behalf of the respondents. The counsel on either side agree that the application may be disposed of directing the ~~2nd~~ \*3rd respondent to consider A-4 representation of the applicant and to give him an appropriate reply within a reasonable time.

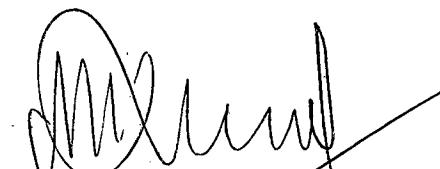
3. In the light of the above submissions made by the learned counsel on either side, this application is disposed of directing the ~~2nd~~<sup>\*3rd</sup> respondent to consider the applicant's A-4 representation and to give him an appropriate reply within a period of 2 months from the date of receipt of the copy of this order.

No order as to costs.

Dated 29th January, 2004.

H. P. Das

ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

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\* Corrected vide order dated 8.3.2004 in M.A 172/2004 in OA 66/2004.